

(a) whether Ayurvedic medicines are to be supplied to C.G.H.S. beneficiaries by the C.G.H.S. Ayurvedic dispensaries on the prescription of allopathic doctors;

(b) whether the Government have any proposal under consideration to arrange supply of all medicines from the same dispensary;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. SHAKEELUR REHMAN): (a) to (d). Medical facilities under the Central Government Health Scheme are available for (i) allopathic systems of medicine; (ii) Indian Systems of Medicines; and (iii) Homoeopathic system. Separate dispensaries/units have been established for providing facilities under each system of medicine.

The physicians working in Ayurvedic units/dispensaries/hospital are empowered to prescribe ayurvedic medicines. These medicines are supplied to them from the respective dispensaries/units.

Physicians working in Allopathic dispensaries are not trained in other systems of medicine and, therefore, they are not authorised to dispense Ayurvedic medicines.

It is not feasible to supply medicines under Indian systems of medicine on the basis of prescription by an allopathic doctor.

[*English*]

Loss of Teaching Hours due to Bandhs and Student Agitations

*95. SHRI K.D. SULTANPURI:
SHRI KALP NATH RAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether an estimate has been made of the loss of teaching hours in colleges and schools in recent months due to Bandhs and student agitations; and

(b) whether any programme has been drawn up to make good the above loss the complete the work of current academic session?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) and (b). No, Sir. However, according to information available, teaching in educational institutions in many parts of the country was disrupted during the recent agitations. Several measures like curtailment of winter vacation, additional teaching on week and off days and postponement of final examinations are being taken by the concerned universities and school authorities to make up for the time lost and to complete academic work.

[*Translation*]

Export Deal by the Cotton Corporation of India

*96. SHRI JANARDAN YADAV: Will the Minister of TEXTILES be pleased to state:

(a) whether Committee had been set up to look into the irregularities committed in the export deal made by the Cotton Corporation of India Limited;

(b) if so, whether the Committee's report has since been considered; and

(c) if not, the steps taken to complete the examination of the report and to take stringent action against the guilty?

THE MINISTER OF TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c).

No Sir No Committee has been set up to look into the alleged irregularities committed in the export deal made by the Cotton Corporation of India Ltd

[English]

New Sugar Licences

*97 SHRI VASANT SATHE
SHRI PRAKASH KOKO
BRAHMBHATT

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) whether attention of the Government has been drawn to the news item captioned 'Food Ministry blocks new sugar licenced' appearing in the 'The Economic Times' dated 27 September, 1990,

(b) if so, the reaction of the Government to the observations made therein

(c) the action taken/proposed to be taken to clear the pending proposals for issue of sugar licences,

(d) the number of proposals for sugar units received State-wise during the last one year along with the earlier backlog of pending proposals, and

(e) the number of proposals cleared during the last year and the number of proposals still pending?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI RAO BIRENDER SINGH)

(a) Yes Sir

(b) and (c) The Licensing Policy for sugar industry and the incentive Scheme for the 8th Five Year Plan Period is under review of the Government. The pending applications/proposals would then be considered in the light of the aforesaid review

(d) and (e) The State-wise statement showing the number of applications pending as on 1 10 1989, new applications received during the period 1 10 1989 to 30 9 1990, letters of intent issued from 1 10 1989 to 30 9 1990 and the pending applications as on 1 10 1990 are given in the attached statement